

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-273/ND/2023
IA-1470/2024

IN THE MATTER OF:

Union Bank of India

.....Applicant

Vs.

Pawan Sethi

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 23.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Sarthak

For the Respondent :

ORDER

IA-1470/2024:-

This is an application filed by the Financial Creditor under Rule 11 of NCLT Rules, 2016 seeking liberty to withdraw the application filed under Section 95 of the IBC i.e. IB-273/ND/2023.

Heard Ld. Counsel for the Applicant who submitted that the matter has been settled and they want to withdraw the present Section 95 application. Liberty is granted to the Applicant to withdraw the application i.e. IB-273/ND/2023 and the same is **dismissed as withdrawn**.

With these observations, the present IA-1470/2024 is **disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)